

**Central Administrative Tribunal
Madras Bench**

OA 310/00100/2020

Dated Friday the 24th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Malliga
No. 63, M.G.R. Street
Karunanihi Nagar
Ullagaram, Chennai – 600 061.

...Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep. by
Member Staff
Railway Board
Rail Bhavan
New Delhi – 110 003.

2. The General Manager
Southern Railway
Park Town, Chennai – 3.

3. The Senior Divisional
Personnel Officer
Chennai Division, Southern Railway
NGO Annexe, Park Town
Chennai – 600 003.

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the letter No. M/P.50/RTIA/2018-2019/1027 dated 11.02.2019 and the service book of late K. Kisten and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is the widow of Late N. Kisten, Ex Keyman under the respondent who died in harness and the applicant was extended with family pension w.e.f. 22.03.2003. In the PPO issued, against the column for Medical Allowance an entry as 'NA' was made. Hence the applicant submitted representation dated 21.10.2019 seeking for Fixed Medical Allowance, which is still pending with the respondents for consideration.

3. *Learned counsel for the applicant produces a copy of the clarification dt. 15.09.2009 issued by the Railway Board and submits that the applicant will be satisfied if her representation is disposed of in the light of the aforesaid Railway Board clarification within a time limit stipulated by this Tribunal.*

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent

authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A5 representation of the applicant dated 21.10.2019 in accordance with law and in the light of the aforementioned Railway Board clarification dt. 15.09.2009 and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

24.01.2020

(P. Madhavan)
Member (J)